

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 16301/2020

(Arising out of impugned final judgment and order dated 31-01-2019 in MUA227 No. 595/2019 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

BHEEM SINGH

Respondent(s)

(I.R. and IA No.90132/2020-CONDONATION OF DELAY IN FILING and IA No.90133/2020-EXEMPTION FROM FILING O.T.

IA No. 90132/2020 - CONDONATION OF DELAY IN FILING

IA No. 90133/2020 - EXEMPTION FROM FILING O.T.

IA No. 161703/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-03-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. V.K.Shukla, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Kamendra Mishra, AOR

For Respondent(s) Mr. Vikrant Narayan Vasudeva, AOR

UPON hearing the counsel the Court made the following
O R D E R

At the request of learned counsel appearing on behalf of the petitioners and so as to enable him to produce copies of Trial Court as well as Appellate Court judgments, put up on 21.04.2023

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR